

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1741

ANSWERED ON:04.08.2010

JOB FOR PHYSICALLY CHALLENGED IN PRIVATE SECTOR

Ahir Shri Hansraj Gangaram; Maadam Shri Vikrambhai Arjanbhai

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the Government has issued any directions to Private Sector to create jobs for physically challenged persons;
- (b) if so, the details thereof and the response received by the Government in this regard;
- (c) whether any website has been created relating to PSUs for providing information to physically challenged people;
- (d) if so, the details thereof;
- (e) whether the Government proposes to amend 'The Persons with Disabilities Act, 1995' to improve the condition of physically challenged persons, for providing Government jobs;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

**Answer**

Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; and Minister of State in the Ministry of Parliamentary Affairs .(SHRI PRITHVIRAJ CHAVAN)

(a) & (b) : No, Sir. However, the Government, under a Scheme, 'Incentives to Employers in Private Sector for providing employment to persons with disabilities' makes payment of employer's contribution to the Employees Provident Fund (EPF) and the Employees State Insurance (ESI) for the first three years in respect of the persons with disabilities employed with monthly wages upto Rs. 25000/- per month.

(c) : No, Sir.

(d) : Does not arise.

(e) to (g) : Yes, in order to bring the law in alignment with the provisions of the United Nations Convention on Rights of Persons with Disabilities.